

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

7. C.P.(IB)-568(MB)/2019

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **14.09.2022**

NAME OF THE PARTIES: Bigbloc Construction Ltd

V/S

Aastha Gruh Nirmitee Pvt. Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

None appeared on either side. Resolution Professional is directed to be present in person on the next date of hearing failing which the conduct of the Resolution Professional will be intimated to the IBBI chairman for initiating disciplinary action against him.

Registry is hereby directed to communicate this order to the Resolution Professional forthwith.

List this matter on **07.11.2022**.

Sd/-

ANURADHA SANJAY BHATIA

Member (Technical)

//Rajeev//

Sd/-

H. V. SUBBA RAO

Member (Judicial)



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On 23/9/22

  
Joint Registrar  
National Company Law Tribunal Mumbai Bench

Insolvency and Bankruptcy Board of India  
INWARD  
Date: 06/10/2022 Time: .....  
Sign: Geetha Dy. No. 2869  
E. Office No. ....